

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1

IA(I.B.C)/2555(CH)2023

IA(I.B.C)/941(CH)2024

IA(I.B.C)/1115(CH)2024

And

CP (IB) No. 134/Chd/Hry/2021

IN THE MATTER OF

Vikas Mittal

...Petitioner-Financial Creditor

Versus

M/s Swatik Homebuild Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 60(5), IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 02.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the : Mr. Rajul Bhardwaj, Advocate.

**Petitioner/Applicant in
main case and
IA(I.B.C)/941(CH)2024,
IA(I.B.C)/1115(CH)2024
and Respondent in
IA(I.B.C)/2555(CH)2023**

For the Intervener : Mr. Kevin Chadha with Mr. Angad Varma and
Mr. Prashant Kumar, Advocates.

ORDER

Let this matter along with all IAs be posted on 09.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**